

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR**

ORDER SHEET

ORDERS OF THE TRIBUNAL

23.05.2013

OA No. 390/2013

Mr. Pradeep Kalwania, Counsel for applicant.

The applicant has filed this OA against the impugned order dated 17.05.2013 (Annexure A/1) whereby he has been transferred from AIR, Jaipur to AIR, Jhalawar. However, the applicant has already made a representation dated 12.03.2013 (Annexure A/3) apprehending that he may not be transferred out of Jaipur as only two years are left for his retirement.

Having heard the learned counsel for the applicant and upon perusal of the documents on record, I deem it proper and just to direct the respondents to consider and decide the representation of the applicant dated 12.03.2013 (Annexure A/3) by passing a reasoned & speaking order according to the provisions of law expeditiously but not beyond the period of one month from the date of receipt of a copy of this order. The respondents are further directed not to give effect to the transfer order dated 17.05.2013 (Annexure A/1) till the disposal of the representation of the applicant, if the applicant has not already been relieved.

If any prejudicial order is passed against the applicant, he is at liberty to file substantive OA.

With these observations, the OA is disposed of with no order as to costs.

Anil Kumar,
(Anil Kumar)
Member (A)

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